

**GOVERNMENT OF INDIA
CIVIL AVIATION
LOK SABHA**

UNSTARRED QUESTION NO:3697
ANSWERED ON:13.02.2014
AAI
Rajaram Shri Wakchaure Bhausahab

Will the Minister of CIVIL AVIATION be pleased to state:

- (a) whether the Airports Authority of India (AAI) is constituted under the Act of Parliament;
- (b) if so, the details thereof;
- (c) whether any company has been assigned with the task of division of AAI; and
- (d) if so, the details thereof?

Answer

Minister of State in the Ministry of CIVIL AVIATION (SHRI K. C. VENUGOPAL)

(a) & (b) : Yes, Madam. Airports Authority of India (AAI) is constituted under the Airports Authority of India Act, 1994 and came into existence on 1st April 1995 by merging erstwhile National Airports Authority and International Airports Authority of India.

(c) & (d): Various expert committees like Naresh Chandra Committee, Ajay Prasad Committee etc. have recommended the establishment of an independent Air Navigation Services (ANS) entity. Accordingly, AAI had engaged the Consultant M/s KPMG to conduct a pre-feasibility study to analyze options and to develop a road-map for an independent ANS entity.